

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TOPTRADE MERCANTILES PRIVATE LIMITED
OPERATING IN AGRI PRODUCTS

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Toptrade Mercantiles Private Limited CIN : U51109MH2007PTC169563
2. Address of the registered office	205, Sujata Chambers, 2nd Floor, 1/3 Abhichand Gandhi Marg Off Katha Bazar Masjid (W) Mumbai - MH 400009 IN
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Details can be obtained by sending email at: ibc.toptrade@gmail.com
5. Installed capacity of main products/ services	Details can be obtained by sending email at: ibc.toptrade@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Details can be obtained by sending email at: ibc.toptrade@gmail.com
7. Number of employees/ workmen	0 employees /workmen
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: ibc.toptrade@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email at: ibc.toptrade@gmail.com
10. Last date for receipt of expression of interest	16-04-2023
11. Date of issue of provisional list of prospective resolution applicants	26-04-2023
12. Last date for submission of objections to provisional list	01-05-2023
13. Process email ID to submit EOI	ibc.toptrade@gmail.com

Mr. Navin Khandelwal

(IP Registration No.: IBB/PA-001/IP-P00703/2017-2018/11301)

AFA Valid till 27-11-2023

Address: 206, Navneet Plaza, Greater Kailash Road, Indore 452001

Process Specific Email ID: ibc.toptrade@gmail.com

Registered email ID with IBB: navink25@yahoo.com

Date: 01-04-2023

Place: Indore



ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LTD.

Registered Office : Indian Rayon Compound, Vernal, Gujarat - 362266 CIN : U65922GJ009PLC083779
Branch Office- 10th Floor, R-tech park, Nirlon Complex, Off Western Express Highway, Near Hub Mall, Goregaon (East), Mumbai - 400063

POSSESSION NOTICE

(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas,

The undersigned being the authorized officer of **Aditya Birla Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) of the SARFAESI Act, 2002 dated 24.09.2021 calling upon the Borrower/Co-Borrowers/ Mortgagee namely **Mr. Mayur Nagindas Shah, Mrs. Hansa Shah, M/s D.B. Enterprises N&M Mayor Super Mart** to repay the amount mentioned in the notice being **Rs. 3,91,61,296 (Rupees Three Crore Ninety-One Lakhs Sixty-One Thousand Two Hundred and Ninety-Six Only)** due and payable as on 09.09.2021 within 60 days from the date of the said notice.

The Borrower/Co-Borrowers/ Mortgagee having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Mortgagee and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 and 9 of the said rules 2002 on this **30th Day of March the year 2023**.

The Borrower/Co-Borrowers/ Mortgagee in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Finance Limited for an amount **Rs. 3,91,61,296 (Rupees Three Crore Ninety-One Lakhs Sixty-One Thousand Two Hundred and Ninety-Six Only)** due and payable as on 09.09.2021 and further interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Property 1. Flat No. 401, 4th Floor, A-Wing, Majestic Heights, Gat no. 203, Seawoods, Navi Mumbai-400706.

Property 2. Flat No. 402, 4th Floor, B-Wing, Majestic Heights, Gat no. 203, Seawoods, Navi Mumbai-400706.

PLACE: Navi Mumbai

DATE: 30.03.2022

Authorised Officer
(Aditya Birla Finance Limited)

FORM G

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OPERATING IN AGRI PRODUCTS

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Toptrade Mercantiles Private Limited CIN : U5109MH2007PTC169563
2. Address of the registered office	205, Sujata Chambers, 2nd Floor, 1/3 Abhichand Gandhi Marg Off Katha Bar Masjid (W) Mumbai - MH 400009 IN
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Details can be obtained by sending email at: ibc.toptrade@gmail.com
5. Installed capacity of main products/ services	Details can be obtained by sending email at: ibc.toptrade@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Details can be obtained by sending email at: ibc.toptrade@gmail.com
7. Number of employees/ workmen	0 employees /workmen
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: ibc.toptrade@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email at: ibc.toptrade@gmail.com
10. Last date for receipt of expression of interest	16-04-2023
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Mr. Navin Khandelwal
(IP Registration No.: IBBI/PA-001/IP-P00703/2017-2018/11301)
AFA Valid till 27-11-2023

Address: 206, Navneet Plaza, Greater Kailash Road, Indore 452001
Process Specific Email ID: ibc.toptrade@gmail.com

Registered email ID with IBBI: navink25@yahoo.com
Date: 01-04-2023
Place: Indore



AXIS FINANCE

AXIS FINANCE LIMITED

(CIN : U65921MH1995PLC212675)

Registered Office : Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025

PUBLIC NOTICE IN RESPECT OF PROPERTIES MORTGAGED TO AXIS FINANCE LIMITED

It is hereby informed that Axis Finance Limited (AFL) has provided a loan facility of ₹ 25 Crs to **M/s. Soham Estates**, a registered partnership firm represented through its partners – **Mr. Chaitanya Nandlal Parekh, Mr. Ranjeev Vedprakash Malik, Mr. Sanjay Vedprakash Malik, M/s. Soham Real Estate Development Company Private Limited**. The said loan facility of Rs. 25 Crs is secured, inter alia, on a pari passu charge basis, by way of an Indenture of Mortgage dated 29th December, 2016 bearing reg. no. TNM5 – 14293/2016 on Tower V of the project Soham Tropical Lagoon amongst the other mortgaged properties more particularly described in the Schedule – I to the aforesaid mortgage deed read with the Ranking of Security Clause as mentioned therein & (ii) on the hypothecated assets as more particularly mentioned in the Unattested Deed of Hypothecation dated 28th December, 2016. M/s. Soham Estates has since defaulted in repayment of the loan facility to Axis Finance Ltd as result of which their account has been declared as an NPA as per the extant guidelines issued by RBI. The Hon'ble Bombay High Court has vide its order dated 26th October, 2021 in Commercial Suit no. (L) no. 19362 of 2021 filed by Axis Finance Ltd, inter alia granted an injunction thereby restraining the Defendants from transferring, alienating or in any manner disposing/attempting to dispose the mortgaged properties. The Hon'ble Court has vide order dated 9th December, 2021 extended the injunction granted by it till further orders.

Accordingly, it is advised that, no person shall deal with **M/s. Soham Estates, Mr. Chaitanya Nandlal Parekh, Mr. Ranjeev Vedprakash Malik, Mr. Sanjay Vedprakash Malik, M/s. Soham Real Estate Development Company Private Limited** in relation to the mortgaged & hypothecated properties without first obtaining a written consent of Axis Finance Limited. Any person dealing, otherwise than as stated above, in respect of the said property, shall be doing so at their own risk.

Sd/-
Authorised Officer
Axis Finance Ltd.

Form No. 3

[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai - 400703

Case No.: OA/12/2020

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh No.16

PUNJAB NATIONAL BANK (ORIENTAL BANK OF COMMERCE)

VS

MS PRIYANKA ENTERPRISES

To,

(1) MS PRIYANKA ENTERPRISES

Plot No 67 Midc Chikhli Ambarnath Thane And Also At Flat No 304 Mohan Plaza O T Section Ulhasnagar Thane Maharashtra -421004

SUMMONS

WHEREAS, OA/12/2020 was listed before Hon'ble Presiding Officer/Registrar on 26/09/2019.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 40,67,111.16/-** (application along with copies of documents etc. annexed).

IN accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 22/06/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 23/03/2023.

(seal)

(SANJAI JAISWAL)
REGISTRAR
DRT - III, Mumbai

झारखण्ड सरकार

ग्रामीण कार्य विभाग, मुख्य अभियंता का कार्यालय,
102, द्वितीय तल्ला, अभियंत्रण भवन, कचहरी रोड, राँची

पत्रांक— दिनांक—

आमंत्रित निविदा रद्द संबंधी सूचना

एतद् द्वारा सूचित किया जाता है कि ग्रामीण कार्य विभाग, कार्य प्रमण्डल, गिरिडीह के निविदा आमंत्रण संख्या— 222/2022-23/RWD/GIRIDIH, दिनांक— 06.01.2023, PR NO.- 286909 द्वारा प्रकाशित निविदा में आईडेंटिफिकेशन संख्या— RWD/GIRIDIH/39/2022-23 की निविदा को अपरिहार्य कारणवश रद्द किया जाता है।

नोडल पदाधिकारी
ई-प्रोक्युमेंट सेल

PR 294035 Rural Work Department(22-23)D

Ex 1

FORM NO. 14

[See Regulation 33(2)]

By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER - III DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400 703

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/10/2022

FEDERAL BANK

Versus

KHANDERAO ARJUN SANAP & Ors.

To

(CD 1) KHANDERAO ARJUN SANAP

(CD 2) HIRA KANDERAO SANAP,

BOTH HAVING ADDRESS AT :

FLAT NO. 201, 2ND FLOOR, SIDDHI APARTMENT, PLOT NO. 99, SECTOR 12, VASHI, NAVI MUMBAI-400 103.

AND ALSO AT

FLAT NO. 501, GAYATRI HERITAGE, BUILDING-2, SECTOR 20, PLOT NO. 37, KHARGHAR, NAVI MUMBAI, THANE-400 703.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in OA/426/2013 an amount of **Rs. 23,45,989.37 (Rupees Twenty Three Lakhs Forty five Thousands Nine Hundred Eighty Nine and paise thirty seven Only)** along with pendent lite and future interest @ 12.00% Simple Interest Yearly w.e.f. 06/08/2013 till realization and costs of **Rs. 51,000 (Rupees Fifty One Thousands Only)** has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You, are hereby ordered to appear before the undersigned on 10/05/23 at 11:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date : 28.3.23.

(seal)

Sd/-
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

POSSESSION NOTICE



WITH YOU, RIGHT THROUGH

HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED

Mumbai Branch: HDFC Spenta – CRM Dept, 2nd Floor, Next to HDFC Bank House, Mathuradas Mills Compound, Senapati Bapat Marg, Lower Parel West, Mumbai - 400 013. Tel: 022-66113020.

Regd. Office: Ramon House, H.T. Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai - 400 020.

CIN: L70100MH1977PLC019916. Website: www.hdfc.com

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date & Type of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	MRS KRISHNAN VIJAYA & MR N HARIHARAKRISHNAN C	Rs.14,06,979/- As of 31-OCT-2022*	22-NOV-2022	30.03.2023 (SYMBOLIC POSSESSION)	FLAT-201, FLOOR-2, AARAMBH RESIDENCY, TYPE D, WING D1, S NO 43/1-55, KASHELE STATE HIGHWAY NO.-54, VILLAGE KOLIVALI, NERAL, KARJAT – 410101

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of Housing Development Finance Corporation Ltd.

Borrower attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s. Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower is requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: MUMBAI
Date: 31-MAR-2023

For Housing Development Finance Corporation Ltd.
Sd/-
Authorised Officer

JANA SMALL FINANCE BANK

(A scheduled commercial bank)

Regional Branch Office: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate, Opp. Laxminarayan Cinema Hall, Pune-411037.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrowers, Guarantors and Mortgagees have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you, your loan account has been classified as Non-performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s, Co-Borrower/s, Guarantor/s, Mortgagees as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagee	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA: & Demand Notice date	Amount Due in Rs. / as on
1	1) Rajendra Trimbak Kardile Proprietor of Ashirwad Pashu Khadya, 2) Sangteela Rajendra Kardile	Loan Account No. 30709440000512 Loan Amount: Rs.2,50,000/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable Property situated Gram Panchayat Milkat No.512, Area Admeasuring 1044 Sq.ft, which is situated at Mahals Pimpalgaon, Dist. Ahmednagar, Tal. Navasa, and Surrounded by: At East: Nandev Hols Milkat, At South: Road, At West: Hanuman Temple, At North: Santosh Kardile Milkat.	Date of NPA: 01-02-2023 Demand Notice Date: 28-03-2023	Rs.2,52,027.75 (Rupees Two Lacs Fifty Two Thousand and Twenty Seven and Seventy Five Paisa Only) as of 23/03/2023
2	1) Bajirao Dynanu Patil, 2) Rupali Bajirao Patil	Loan Account No. 45649420001001 Loan Amount: Rs.11,27,379/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable Property Admeasuring 436 Sq.ft. situated at Gram Panchayat Milkat No.2711, at Post Samotbadwadi, Taluka Karver, District Kolhapur, Maharashtra-416202 and Surrounded by: At East: Public Road, At West: Property of Mr. Kishan Patil, At South: Property of Mr. Shankar Chavan, At North: Public Road.	Date of NPA: 01-02-2023 Demand Notice Date: 28-03-2023	Rs.11,81,245.10 (Rupees Eleven Lacs Eighty One Thousand Two Hundred and Forty Five and Ten Paisa Only) as of 23/03/2023
3	1) Balaji Laxmanrao Pawar, 2) Sunita Balaji Pawar	Loan Account No. 45789630000207 Loan Amount: Rs.3,83,599/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable Property Admeasuring 450 Sq.mt. situated at Plot No.17 A, Survey No.146 (B+C), Eastern Part bearing M C House No.1 22 613 Gura Nagar Nanded Tq. Dist. Nanded and Surrounded by: At East: 9.00 meter Broad Road, At West: Part of this Plot, At North: Part of this Plot, At South:- Plot No.23/A.	Date of NPA: 04-01-2023 Demand Notice Date: 28-03-2023	Rs.2,78,258.00 (Rupees Two Lacs Seventy Eight Thousand Two Hundred and Fifty Eight Only) as of 23/03/2023
4	1) Jayashree Madhukar Suryavanshi, 2) Nishant Madhukar Suryavanshi, 3) Santosh Madhukar Suryavanshi, 4) Viki Madhukar Suryavanshi	Loan Account No. 45799430000409 Loan Amount: Rs.4,34,354/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the Residential Property Admeasuring 35.73 Sq.mt. bearing Plot No.34 Final Plot No.152/25 TP No.4 Ganga Nagae Degao Road Laxmt Peth Solapur-413001 within the Registration Division and District Solapur along with all Present and Future Structures Stading/ Attached Thereon/ Therewith and Bounded by as Under: On The East: Plot No.33, On The West: Plot No.35, On The South: Plot No.37, On The North: Road.	01-09-2022 Demand Notice Date: 28-03-2023	Rs.3,54,764.40 (Rupees Three Lacs Fifty Four Thousand Seven Hundred and Sixty Four and Forty Paisa Only) as of 23/03/2023
5	1) Madhura Kamat, 2) Suraj Kamat	Loan Account No. 45649420001307 Loan Amount: Rs.15,85,044/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable Property Admeasuring 890 Sq.ft. situated at 114-3, S.No.96 A, Plot No.33 Unit No.2 Mungashi Road, Shingapur, Kolhapur-416010, Maharashtra.	Date of NPA: 01/02/2023 Demand Notice Date: 28-03-2023	Rs.16,42,916.62 (Rupees Sixteen Lacs Forty Two Thousand Nine Hundred and Sixteen and Sixty Two Paisa Only) as of 23/03/2023
6	1) Roopali Sachin Bhosale, 2) Sachin Bhosale	Loan Account No. 45708240000018 Loan Amount: Rs.2,48,722/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable property, situated at Bhosale Vasti A/P Man, Hinjawadi, Tal. Mulshi, Dist. Pune, Maharashtra-411057.	29/12/2021 Demand Notice Date: 28-03-2023	Rs.2,31,431.00 (Rupees Two Lacs Thirty One Thousands Four Hundred and Thirty One Only) as of 23/03/2023
7	1) Savita Prakash Yadav, 2) Indrayani Balaram Yadav	Loan Account No. 33979630000091 Loan Amount: Rs.3,19,606/-	Mortgaged Immovable Property - Schedule Property: All the piece and parcel of the Immovable property, situated at Survey No.120 Hissna No.1B/8, situated at Village Akurdi, Tal. Haveli, Pune, Maharashtra-411035, Surrounded by: At East: By Property of Mr. Arun Pawar, At West: Property of Mr. Balasahab Falke, At South: 10 Ft Property of Mr. Vilas Poldar, At North: Property of Mr. Sonawane.	Date of NPA: 29/11/2021 Demand Notice Date: 28-03-2023	Rs.2,86,649.82 (Rupees Two Lacs Eighty Six Thousand Six Hundred and Forty Nine and Eighty Two Paisa Only) as of 23/03/2023
8	1) M/s. Mobile Care Through Prop. Mr. Sameer Ahmed, 2) Mrs. Husna Parveen Samir Ahmed, 3) Mr. Nasir Nyazahmed	Loan Account No. 45608640000052 Loan Amount: Rs.20,00,000/- and MSE Overdraft Loan Account No. 4560020000742054 Amount of Rs.10,00,000/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the Immovable Property Bearing of Shop No.2 & 3 on Ground Floor, Total Area admeasuring of Shop No.2 is 19.36 Sq.mtrs. Built up Area & Shop No.3 is 08.49 Sq.mtrs. built up Area only, situated at Sabzi Mandi, Paitan Gate, Aurangabad and within the Jurisdiction of Aurangabad Municipal Corporation and Shop No.2 Bounded on: On East: Shop No.3, On West: Road, On North: Passage, On South: House of Ashtof Khon (Owner of Hinduston Collection) and Shop No.3 Bounded on: On East: Shop No.2, On West: Shop No.4, On North: Lane, On South: Navneet Furniture.	Date of NPA: 03/03/2023 Demand Notice Date: 28-03-2023	Rs.29,27,215.70 (Rupees Twenty Nine Lacs Twenty Seven Thousand Two Hundred and Sixteen and Nineteen and Seventy Paise Only) as of 23/03/2023
9	1) Shaher Bashir Shaikh, 2) Surayya Shaher Shaikh	Loan Account No. 30429440000174 Loan Amount: Rs.4,00,000/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the immovable property being land admeasuring 500 Sq.ft. i.e. 46.46 Sq.mtrs. out of land admeasuring 2006 Sq.ft. i.e. 186.43 Sq.mtrs. lying, being and situate at Sr.No.3114/D, PMC Milkat No.R.M.P. 1, Munjabai Wasti, Dhanori, Near RK Puram, Taluka Haveli, District Pune, within limits of Pune Municipal Corporation Taluka Haveli and within Registration District Pune, registration sub-district Taluka Haveli and within the jurisdiction of the sub-Registrar Haveli No.1 to 27, Pune. On or towards: Towards East by: 10 Feet Road, Towards West by: Property of Suresh Patil, Towards South by: Remaining Property of Sr. No. 31, Towards North by: 10 Feet Road.	Date of NPA: 28-09-2022 Demand Notice Date: 28-03-2023	Rs.2,41,948.05 (Rupees Two Lac Forty One Thousand Nine Hundred and Forty Eight and Five Paisa Only)
10	1) Jahir Jamshid Malik, 2) Jamshedali Anwarshah Malik, 3) Jinna Jamshedali Malik	Loan Account No. 306996300000143 Loan Amount: Rs.26,45,000/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the immovable property admeasuring area 114.50 Sq.mt. Flat No.103, First Floor, Suhana Apartment, CTS No.3121, MCH No.R6/1232/24, Maniyar Complex, Near Gari Golai, Latur-413512 and the said land is Bounded as under: On or towards: Towards East by: Flat No.104 Suhana Apartment, Towards West by: Property of Racchethi, Towards South by: Property of Kashi Nath Lad, Towards North by: Government Road.	Date of NPA: 03/03/2023 Demand Notice Date: 28-03-2023	Rs.27,28,472.03 (Rupees Twenty Seven Lac Twenty Eight Thousand Four Hundred and Seventy Two and Three Paisa Only) as of 23/03/2023
11	1) Deepali Prayag Chavan, 2) Premali Prakash Chavan, 3) Prayag Prakash Chavan	Loan Account No. 31859420000073 Loan Amount: Rs.24,67,956/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the Immovable property admeasuring area 70.59 Sq.mt. Row House Unit No.B, Amrut Park, ZP Colony, Plot No.16, Gut No.85, at Nagdevwadi, Tq. Karver, Dist. Kolhapur-416010 and the said land is Bounded as under: On or towards: Towards East by: Plot No.15, Towards West by: Unit No.A (Plot No.16), Towards South by: Road, Towards North by: Plot No.17.	Date of NPA: 03/03/2023 Demand Notice Date: 28-03-2023	Rs.26,83,634.00 (Rupees Twenty Six Lac Eighty Three Thousand Six Hundred and Thirty Four Only) as of 23/03/2023
12	1) Vithhal Sakharam Okate, 2) Vijaya Vithhal Okate	Loan Account No. 33979610000046 Loan Amount: Rs.4,93,265/-	Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the Immovable property admeasuring area 30 Sq.mt. Flat No.1213, 12th Floor, C Wing, Pradhanmantri Awas Yojana, Reservation Plot No.1/162, Gut No. 171 Part, 165 Part, 167 Part, 168 Part, Borhadevadi, Pimpri Chinchwad, Tq. Haveli, Pune-411018 and the said land is Bounded as under: On or towards: Towards East by: 18 Meter DP road, Towards West by: Remaining property of Gut No.165, Towards South by: Remaining property of Gut No.167, 168 and 165, Towards North by: 12 Meter DP Road.	Date of NPA: 03/03/2023 Demand Notice Date: 28-03-2023	Rs.5,09,116.04 (Rupees Five Lac Nine Thousand One Hundred and Sixteen and Four Paisa Only) as of 23/03/2023

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagee as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No. 4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/s, Co-Borrower/s, Guarantor/s, Mortgagees of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 01.04.2023
Place: Pune/ Kolhapur/ Latur/ Chhatrapati Sambhajinagar/ Solapur/ Nanded/ Ahmednagar

Sd/- Authorised Officer
For Jana Small Finance Bank Limited

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at CTS No 4278/1 to-7 Tanaji Nagar Near Kalika Mata Mandir 2nd Floor Chichwad Pune -411033 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer (AO) of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued UO 13/2 of the Act in the following loan accounts/prospectus, with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Sanjay Kumar 2. Mrs. Saroj (Prospect No. 908952)	25-May-2021 Rs.22,68,593 J- (Rupees Twenty Two Lakh Fifty Eight Thousand Five Hundred Ninety Three Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Flat No 708, admeasuring 28.13 sq. mtrs., 7th Flr, Gat No 389/1, New(Gat 2442/1 Old) Wing C, Sarvi Majesty, Nanekarwadi, Tal Khed, Pune, pincode 410501, Maharashtra, India. (Super built up Area Ad. 499 sqft)	23-Mar-2023 As On Date 24-Mar-2023	Rs.21,03,000/- (Rupees Twenty One Lakh Three Thousand Only) Earnest Money Deposit (EMD) Rs.2,70,611/- (Rupees Twenty Seven Lakh Seventy Thousand Six Hundred Eleven Only) Rs.2,10,300/- (Rupees Two Lakh Ten Thousand Three Hundred Only)
Date of Inspection of property		EMD Last Date	Date/ Time of E-Auction	
28-Apr-2023 1100 hrs -1400 hrs		02-May-2023 till 5 pm.	04-May-2023 1100 hrs -1300 hrs.	

Mode Of Payment :- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurgaon or through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:- 9902878 followed by Loan Number, d) IFSC Code:- SGBL0036001 e) Bank Address:- Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001

Terms and Conditions:-

- For participating in e-auction, intending bidders required to register their details with the Service Provider www.bankauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Bank Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the dosing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website www.bankauctions.com and www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankauctions.com, Support Helpline Numbers on 729198124/25/26.
- For any query related to properties details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 to 18:00 hrs between Monday to Friday or write to email:- auction.h@iifl.com.
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Pune
Date : 01-April-2023

Sd/-Authorised Officer,
IIFL Home Finance Limited

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

S. NO	Name of Borrower(s) (A)	Particulars of Mortgaged property/ (ies) (B)	Date Of NPA(C)	Outstanding Amount (Rs.) (D)
1	LOAN ACCOUNT NO. CFMARC/TRUST - I IIFL/HIHL/PUN00384915 1. VANDANA VASANT MIRAJKAR (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE VISHAL V NANDWADEKAR) ALIAS VISHAL VISHNU NANDWADEKAR 2.			

